

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 113
(IB)-16(ND)2021

IN THE MATTER OF:

Krishan Pal ... Applicant

Vs.

S.D Engineers Tech Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 05.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vishweshwar Mishra, Advocate

For the Respondent :

ORDER

Learned Counsel for the applicant states that service affidavit is filed. Corporate Debtor has served through speed post as well as through email. If reply is not filed within two weeks from today, Corporate Debtor will be proceeded ex parte. If reply is filed, rejoinder be filed within one week thereafter. Let copy of this order be served to the Corporate Debtor.

List on 21.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)